

Annexure-8													
Tamra Dhatu Udyog Private Limited													
Date of commencement of CIRP : 25.05.2022													
List of Creditors (Version 4.0) drawn as on 29.08.2022 (Updated List of creditors)													
(Earlier List of Creditors (Version 1.0) drawn as on 15.06.2022, (Version 2.0) drawn as on 20.07.2022 & (Version 3.0) drawn as on 05.08.2022)													
List of Operational Creditors (Other than Workmen and Employees and Government Dues)													
Sl.No	Name of creditor	Details of claim received		Details of claim Admitted					Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claims under verification	(Amount in ₹) Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable				
1	POSCO International India Pvt. Ltd.	07.06.2022	₹ 997,651,430.00	₹ 457,907,308.00	Goods Supplier	₹ -	₹ -	No	-	₹ 499,744,122.00	₹ -	₹ -	Refer Note 1
2	TCI Freight	24.06.2022	₹ 2,286,030.00	₹ -	Transporter	₹ -	₹ -	No	-	₹ -	₹ 2,286,030.00	₹ -	Refer Note 2
3	M/s OSRS	23.07.2022	₹ 241,655.39	₹ 241,655.39	Goods Supplier	₹ -	₹ -	No	-	₹ -	₹ -	₹ -	Fully Admitted
4	CommScope India Private Limited	12.08.2022	₹ 205,333,899.00	₹ 121,099,434.00	Vendor	₹ -	₹ -	No	-	₹ -	₹ 84,234,465.00	₹ -	Refer Note 3
5	Swastik Polyvinyls Private Limited	18.08.2022	₹ 1,015,068.82	₹ 800,614.00	Goods Supplier	₹ -	₹ -	No	-	₹ -	₹ 214,454.82	₹ -	Refer Note 4
	Total		₹ 1,206,528,083.21	₹ 620,049,011.39		₹ -	₹ -			₹ 499,744,122.00	₹ 86,734,949.82	₹ -	
Note	An amount of Rs.49,57,44,122 is disputed as per the records of the Corporate Debtor and furthermore the nature of the claim is such that it requires adjudication. Therefore it has been placed under contingent claim.												
1	In absence of documents substantiating the claim and interest, same could not be admitted as per the books and records of the Corporate Debtor.												
2	In absence of any contract, agreement and document substantiating the claim, same could not be admitted as per the books and records of the Corporate Debtor.												
3	In absence of documents substantiating the further interest amount, same could not be admitted as per the books and records of the Corporate Debtor.												
4	In absence of documents substantiating the further interest amount, same could not be admitted as per the books and records of the Corporate Debtor.												

Monte Binani
 Manta Binani
 Resolution Professional
 In the Matter of Tamra Dhatu Udyog Private Limited
 Regn.No.1381/PA-002/IP-N00086/2017-18/10227
 AFA VALID TILL 06-12-2022

